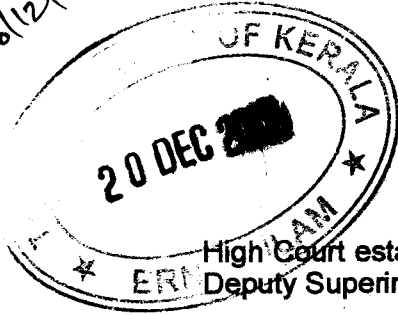


20/12/17



The High Court of Kerala

114233

Kochi- 682 031  
Dated- 15.12.2017

Proceedings

High Court establishment- extension of the term of deputation of Sri.Shaju K. Varghese, Deputy Superintendent of Police as Security Officer, High Court - Orders issued.

- Read:-
1. G.O. (Rt) No.3314/2012/Home dated 8.11.2012.
  2. G.O. (Rt) No.3846/2013/Home dated 20.12.2013.
  3. G.O. (Rt) No.775/2015/Home dated 27.3.2015
  4. G.O. (Rt) No.850/2016/Home dated 3.3.2016.
  5. G.O.(Rt.).No.3460/2016/Home dated 18.11.2016
  6. Submission dated 4.7.17 from Sri. Shaju K. Varghese, Security Officer, High Court
  7. High Court letter of even number dated 16.08.2017
  8. High Court proceedings of even number dated 18.11.2017
  9. G.O.(Rt.).No.3116/2017/Home dated 23.11.2017

Order No. A5-66799/2014

As per the order read (1) above, the Government had placed the services of Sri.Shaju K.Varghese, Deputy Superintendent of Police at the disposal of the Registrar General, High Court of Kerala for being posted as the Security Officer, High Court. Accordingly, Sri.Shaju K.Varghese, Deputy Superintendent of Police was appointed Security Officer, High Court on deputation basis initially for a period of one year and the officer took charge of the post on 19.11.2012 F.N.

Later, on the request of the High Court, as per the Government orders read (2) to (5) above, the term of deputation of Sri. Shaju K.Varghese, Deputy Superintendent of Police as Security Officer, High Court was extended four times for a period of one year each with effect from 19.11.2013, 19.11.2014, 19.11.2015 and 19.11.2016 under the usual terms and conditions of deputation.

When the term of deputation of Sri. Shaju K.Varghese in the High Court was to expire on 18.11.2017, the officer had expressed his willingness to continue as Security Officer on deputation basis beyond 18.11.17. Hence, as per the letter read (7) above, the Government was requested to extend the term of deputation of Sri. Shaju K. Varghese for a period of one more year w.e.f 19.11.2017 in relaxation to Rule 140, Part I, Kerala Service Rules, as a special case.

As no orders from the Government were received as on 18.11.2017 regarding the extension of period of deputation, as per the High Court proceedings read (8) above, the term of deputation of Sri. Shaju K. Varghese as Security Officer was extended for one more year w.e.f. 19.11.2017 F.N. in anticipation of the Government order extending the term of deputation, subject to ratification by the Government.

P.T.O

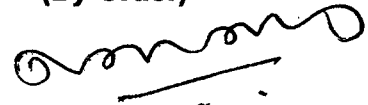
2017/11

- 2 -

The Government, as per the Order read (9) above, have extended the period of deputation of Sri.Shaju K.Varghese, Deputy Superintendent of Police as Security Officer, High Court for a further period of one year w.e.f. 19.11.2017 F.N., in relaxation to Rule 140 (c) of Part-I, Kerala Service Rules.

In the circumstances, in accordance with the Government Order read (9) above, the period of deputation of Sri.Shaju K.Varghese, Deputy Superintendent of Police as Security Officer, High Court is extended for a further period of one year with retrospective effect from 19.11.2017 F.N., in relaxation to Rule 140 (c) of Part-I, Kerala Service Rules.

(By Order)



K. Babu  
Registrar (Subordinate Judiciary)  
Registrar General – in charge

To

The Officer concerned. **(To be acknowledged on the o/c)**  
The Principal Secretary to Government, Home (A) Department,  
Government Secretariat, Thiruvananthapuram. (with C/L)  
The State Police Chief, Police Head Quarters, Thiruvananthapuram (with C/L)  
The Accountant General (A&E), Kerala, Thiruvananthapuram (2 copies)  
The Sub Treasury Officer, Ernakulam.  
The Joint Registrars, High Court  
The Deputy Registrars, High Court  
The Finance Officer, High Court.  
The Protocol Officer, High Court  
The Public Relations Officer, High Court  
The Private Secretary to the Chief Justice, High Court  
The Assistant Registrars and Chief Librarian, High Court  
The Court Officer to the Chief Justice, High Court  
The Assistant Public Relations Officer, High Court  
The Accounts Officer, High Court  
The Personal Assistant to the Chief Justice, High Court  
The Confidential Assistants to the Registrars, High Court  
The Confidential Assistant to the Addl. Registrar (General Administration)  
The Finance Wing, High Court.  
The G (Accounts- I, II & III) Sections, High Court  
All Sections, High Court.  
The A1 and A3 Seats, High Court  
The Administrative Records Section, High Court  
The File/Stock File